CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 3522/2014 M.A. No. 2489/2016

The 2nd day of April, 2019

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Uttam Chand S/o Late Shri Bihari Lal (Deceased)

Through LRs:

- 1) Smt. Chitra Devi (Wife)
- 2) Smt. Ranjana Vimal (Elder Daughter)
- 3) Smt. Anjana Vimal (Middle Daughter)
- 4) Shri Abhishek Vimal (Elder Son)
- 5) Smt. Shweta Vimal (Younger Daughter)

Residents of:

6550/9, Street No.1, Dev Nagar, Karol Bagh, New Delhi-110005.

.. Applicants

(By Advocate: Shri Hardik Ahluwalia for Shri Malaya Chand)

Versus

Delhi Development Authority Through its Vice Chairman, INA, Vikas Sadan, Delhi.

.. Respondent

(By Advocate: Ms. Apoorva Gulati for Mrs. Anju B. Gupta)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

M.A. No. 2489/2016

The instant MA is filed by the legal heirs of the applicant, who died on 22.02.2016, i.e. after filing of the instant O.A.

2. In the circumstances, the MA is allowed and the LRs are brought on record. The amended memo of parties filed along with the MA shall be taken into record in the main O.A.

O.A. No.3522/2014

Learned counsel for the respondents produced an order dated 10.06.2015, whereunder the respondents have granted all the reliefs claimed in the O.A. to the applicant and submits that the applicant has, in fact, received all those benefits while he was alive, as the applicant died on 22.02.2016. Learned counsel further submits that in view of granting and receiving all the benefits by the deceased applicant himself during his lifetime, nothing survives in the O.A. and the same may be dismissed accordingly.

2. In the circumstances and in view of passing of the orders dated 10.06.2015 and in view of categorical submission of the learned counsel for the respondents, the O.A. is disposed of as no further orders are necessary. However, the applicants, who are now brought on record being the LRs of the deceased employee, may avail their remedies, in accordance with law, if they are having any other grievances. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR) Member (J)